MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI V.K. GUPTA, ADGFT AT 11.00 A.M. ON 30.03.2012

Following officers attended the meeting:

(a) Shri Anil Kumar Singh, Joint Director General, DGFT
(b) Shri K. K. Tiwari, Industrial Adviser, Department of Heavy Industry
(c) Dr. R. A. Lal, Director, O/o Textile Commissioner, Noida
(d) Shri A. K. Pandey, Senior Technical Officer, Department of Revenue
(e) Dr. S. S. Tak, Joint Industrial Adviser, Ministry of Steel
(f) Mrs. Rita Mahana, Deputy Director General, DGFT
(g) Shri A. K. Gopal, Foreign Trade Development Officer (EPCG.I), DGFT
(h) Shri S. K. Swarnkar, Foreign Trade Development Officer (EPCG.II), DGFT

2. Minutes of the last Meeting held on 30.01.2012 were confirmed.

3. The Committee deliberated upon all the cases and following decisions were taken:

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Sl. No.	FIRM'S NAME/FILE NUMBER	Licence No./ Date	SUBJECT	
1.	M/s Alpine Wineries Private Limited F.No. 01/36/218/134/AM-12/EPCG-I	0730010546 dated 14.09.2011	Import of Agricultural narrow tractor for Grape vineyard against License No.0730010546 dated 14.09.2011.	The Committee observed that O/o JDGFT Bangalore had issued the Authorization to the firm to import special type of Agriculture Narrow Tractor for Grape Vineyard which is not being manufactured in India, from Switzerland, under EPCG Scheme subject to undertaking that they would pay duty on imported tractor if DGFT did not approve the proposal. As per Policy Circular 48 dated 19.12.2008 Tractors are not allowed to be imported under EPCG Scheme. The Committee **deferred** the case for the opinion of Technical Authorities w.r.t. the utility of capital goods.
2.	M/s Associated Soapstone Distributing Co. Pvt. Ltd., Jaipur F.No.01/36/218/195/AM-12/EPCG-I	1330000392 dated 25.11.2003	Block wise condonation in respect of second and third block against EPCG Licence No. 1330000392 dated 25.11.2003.	The Committee decided to allow condonation of block-wise export obligation as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount

				in proportion to the shortfall at the end of each block.
3.	M/s Gopsons Papers Limited, New Delhi F.No.01/36/218/77/AM-12/EPCG-I	37 licences issued during 2004 to 2010	Re-fixation of Annual Average Export Obligation in terms of provisions of Para 5.7.4 of HBP Vol.I.	The Committee observed that the request of the firm - to refix the Annual Average Export Obligation against the 37 Authorizations issued during the period 2004 to 2010 by excluding the Exports made in fulfilling the Specific Export Obligation against the 5 Authorizations which were issued during the years 2002 to 2004 and were unredeemed till the issuance of the said 37 Authorizations - is covered under Para 5.7.4 of HBP Vol. I and allowed the refixation of Average Export Obligation in terms of the said Para.
4.	M/s. Vedanta Aluminium Limited, Kalahandi, Orissa 18/ 168/AM-12/EPCG.II	0530147354 dated 30.09.2008 & No.0530146567 dated 02.07.2008	Refund of T.E.D. against EPCG authorization No.0530147354 dated 30.09.2008 & No.0530146567 dated 02.07.2008	The Committee observed that the firm had placed orders and had made 20% advance payment for procurement of the specially designed wagons against invalidation of EPCG Authorization No. 0530146567 dated 02.07.2008 before the issuance of Policy Circular 48 dated 19.12.2008 as per which Import of Railway Wagons and Tractors are not permitted to be imported under EPCG Scheme. As the firm had received last lot of delivery of wagons on

				31.12.2009, the Committee **deferred** the case with the directions to call for a detailed report from the concerned Regional Office.
5.	M/s Mark Laminex Pvt. Ltd., Ahmedabad F.No.01/36/218/201/AM-12/EPCG-I	0830000392 dated 22.10.2003	Extension in EOP for 2/3 years and block-wise condonation of EO against EPCG Authorization No. 0830000392 dated 22.10.2003.	The Committee decided to allow Extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled export obligation in terms of provisions contained in Para 5.11 of HBP Vol. I. Similarly, the Committee decided to allow condonation in fulfilment of block-wise EO subject to payment of composition fee in terms of the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block.
6.	M/s Gold Plus Glass Industry Limited., Delhi F.No.01/36/218/27/AM-09/EPCG-I	0530146782 dated 30.07.2008	Revision of decision taken by the EPCG Committee dated 12.09.2008 in respect of Licence No. 0530146782 dated 30.07.2008 issued to M/s Gold Plus Glass Industry Limited., Delhi-reg	Mr. Lalit Wadhwa, CFO appeared before the Committee and explained that the EPCG Authorization was issued to them for import of 200 MT of Primary Tin Ingots (Unwrought and Unallowed) but the actual use was about 191 MT; as per the final installed size of the Tin Bath of the Company , about 180-185 MT of Tin was required for initial commissioning; Leader Engineer has also

				confirmed that during the glass formation and within certain intervals small quantity of Tin Metal gets depleted and require topping up hence the actual import was for approximately 191 MT. He, therefore, requested the Committee to approve the authorization for 191 MT. The technical members perused the documents available in the file and submitted, on the spot, by the representative of the firm and asked him whether he can produce the catalogue of the Capital Goods. He couldn't. The Committee, then, **deferred** the case, to be discussed during the next meeting, with the directions that the firm would furnish the required designs, details & Chartered Engineer Certificate to the technical members and may come up for PH if they so desire.
7.	M/s Classic Enterprises Ltd., F.No.01/36/218/195/AM-12/EPCG-I	0530157015 dated 22.11.2011 0530157056 dated 25.11.2011	Waiver of annual average Export Obligation against EPCG Authorization No.0530157015 dated 22.11.2011 and 0530157056 dated 25.11.2011	The Committee decided to defer the case for re-examination.
8.	M/s Indus Handicrafts F.No.01/36/218/183/AM-12/EPCG-I	133000468 dated 20.02.2004	Acceptance of installation certificate issued by CEC against EPCG Authorization No. 133000468 dated 20.02.2004-reg	The Committee observed that the firm is a manufacturer of Handicrafts and is not covered under Central Excise. The firm have already fulfilled the Export

				Obligation and submitted the documents for discharge of EODC to the Regional Office alongwith the Installation Certificate by an Independent Chartered Engineer. However, the regional office has requested the firm to produce Installation Certificate by Jurisdictional Central Excise Authority in terms of PN 42 dated 28.01.2004. The Licence to the firm was issued on 20-02-2004 i.e. during the period (28-01-2004 to 31-08-2004) when there was no provision to produce Installation Certification by CEC even for non-excisable units. Before 28-01-2004 non-excisable units were allowed to produce Installation Certificate by a Chartered Engineer. Again w.e.f. 01-09-2004, earlier provision was restored. Hence, the Committee decided to **recommend to DG** to allow the firm to produce Installation Certificate by an Independent Chartered Engineer. **DG has approved the case.**
9.	M/s Balwant Printers Pvt. Ltd F.No.01/36/218/188/AM-12/EPCG-I	3130000566 dated 19.11.2003	Block-wise condonation and EOP extension against EPCG Authorization No. 3130000566 dated 19.11.2003 issued to M/s	The Committee decided to allow Extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled export

			Balwant Printers Pvt. Ltd., Pune	obligation in terms of provisions contained in Para 5.11 of HBP Vol. I. Similarly, the Committee decided to allow condonation in fulfilment of block-wise EO subject to payment of composition fee in terms of the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block.
10.	M/s Euro Pratik Ispat Pvt. Ltd., Mumbai F.No.01/36/218/180/AM-12/EPCG-I	0330026384 dated 23.06.2010	Permission for sale of Pellet Unit of M/s Euro Pratik Ispat Pvt. Ltd., Raipur to one of their group company M/s Euro Pellets Division – request made by the firm M/s Euro Pratik Ispat Pvt. Ltd., Mumbai	Mr. J. M. Singhvi appeared before the Committee and explained that M/s Euro Pratik Ispat Pvt. Ltd., Raipur will sell whole Iron Ore Pelletisation Plant Division (including assets, Plant and machinery, property, land, building, rights, tools & tackles, debtors, creditors, all permissions and licenses etc.) permanently under slump sale of business agreement to one of their group company M/s Euro Pellets Pvt. Ltd. The location of the Division will also not change. The Committee, therefore, decided to grant permission to sell the total pellet plant division of M/s Euro Pratik Ispat Pvt. Ltd. to M/s Euro Pellets Pvt. Ltd. As per the undertaking already given by the Euro Pellets, EO against the

				licence issued to Euro Pratik is to be fulfilled by Euro Pellets.
11.	O/o JDGFT, Bangalore F.No.18/13/AM-12/P-5	Applied for	Clarification whether the items of import as per list enclosed can be allowed under EPCG scheme.	The technical Members of the Committee went through the list of items of import and confirmed that these are essentially Capital Goods for Hotel and Tourism Industry. The Committee, therefore, rectified the decision.
12.	M/s Federation of Bamboo Industries of Assam F.No.18/190/AM-12/EPCG-II	Not available	Waiver of export obligation and duty saved amount for Bamboo Processing Machines imported under EPCG scheme.	The Committee observed that the request has been made by the Federation of Bamboo Industries of Assam for waiver of EO and Duty Saved Amount for Bamboo Processing Machines imported under EPCG Scheme in view of reduction of selling price by China and non-availability of good and efficient Bamboo Processing Machines in India. However, the Federation has not given the list of Authorization Holders and details of Export Product. The Committee, therefore, decided to call for the list of Authorization Holders and details of authorizations so as to enable them for taking favourable decision.
13.	M/s Rogini Garments, Tirupur F.No.18/169/AM-12/EPCG-II	3230001777 dated 22.04.2003	Condonation of lapse of not mentioning name of authorization holder in shipping bills.	The Committee observed that the third party shipping bills bear number and date of the EPCG Authorization. However, name

				of the Authorization holder is not indicated on the Shipping Bills. The Committee, therefore, decided to condone the lapse of not mentioning name of Authorization Holder on Shipping Bills subject to matching of name of the Authorization holder with the authorization number endorsed on the Authorization and IEC issued to the firm.
14.	M/s Venkteshwar Protin Products, Vasad, Gujrat No.18/174/AM-12/EPCG-II	340000406 dated 21.10.2004	Relaxation in connection of not mentioning Sesame Seeds in SSI Certificate.	The Committee observed that the 'seed' has been mentioned as one of the export items apart from Processed Pulses, Grains(Rice etc.) on RCMC and EPCG Authorization. However, on SSI Certificate, the firm has been certified as manufacturer of only 'Toor Dal'. The Committee also noted that the export of pulses was banned and, therefore, decided to accept the export of Sesame Seeds towards fulfilment of Export Obligation.
15.	M/s NSP Electronics Ltd, Bangalore F.No.18/93/AM-12/EPCG-II	730000565 dated 07.04.2002 730000971 dated 10.04.2003 730000709 dated 30.08.2002 & 730000752 dated 07.10.2002.	Request for amendment in average export obligation fixed against EPCG authorizations No.730000565 dated 07.04.2002; No.730000971 dated 10.04.2003; No.730000709 dated 30.08.2002 & No.730000752	The Committee observed that the firm's request is for waiver of entire Annual Average Export Obligation. In absence of any provision for the same, the Committee decided to reject the request.

			dated 07.10.2002.	
16.	M/s. Prism Knit-Fab(P) Ltd, Howrah F.No.18/185/AM-12/EPCG-II	0230000882 dated 14.02.2005 0230000955 dated 08.04.2005 0230000990 dated 11.05.2005	The firm has requested for condonation of Block-wise EO for 1st block against EPCG authorizations.	The Committee decided to allow condonation of block-wise export obligation as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block.
17.	M/s Shree Krishna Hosiery Pvt. Ltd, Howrah F.No.18/119/AM-12/EPCG-II	0230000122 dated 10.08.2001	The firm has requested for extension in EOP upto 2013.	The Committee decided to allow Extension in EOP upto 09.08.2013 on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled export obligation for the first two years of extension and 50% of duty payable in proportion to the unfulfilled export obligation for the subsequent 2 years of extension in terms of provisions contained in Para 5.11 of HBP Vol. I
18.	M/s. Royal Enfield Motors, Jaipur. No.01/36/218/034/AM03/EPCG-I	0171937 dated 24.03.1999	The firm has requested for condonation of Block-wise EO for 2nd and 3rd blocks against EPCG authorization No.0171937 dated 24.03.1999.	The Committee decided to allow condonation of block-wise export obligation as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block.
19.	M/s Tata Steel Limited, New Delhi 18/ 180/AM-12/EPCG-II	32 licences issued during 2010 & 2011	Request for grant of 6 months time from the date of commissioning	The Committee observed that the firm is in the process of commissioning

			of the capital goods for submission of installation certificate.	of Capital Goods imported under EPCG Scheme. Some of the Capital Goods have been installed whereas some of them have not been installed yet. The Committee observed that the firm is in the process of expansion and setting up new units which is a time-consuming process and will be completed only by March, 2013 and hence allowed the extension in time for submission of installation certificate upto September, 2013.
20.	M/s Nitco Mining Company Pvt. Ltd., New Delhi F.No.18/54/AM-12/EPCG-II	1330000112 dated 24.01.2002	The firm has requested to allow Marble Blocs, Granite (tiles and slabs) and sandstone as alternate product to fulfill export obligation. The firm has also requested for condonation of block-wise EO and extension in EOP for four years.	The Committee **deferred** the case with a request to call the representative of the firm for Personal Hearing.
21.	M/s Shreebhumi Synthetic India Ltd., Howrah F.No.18/177/AM-12/EPCG-II	0230000221 dated 16.05.2002	The firm has requested for condonation of block-wise EO and extension in EOP for four years without any composition fee/extension fee.	The Committee **deferred** the case with the direction to call a detailed REPORT from the concerned Regional Office.
22.	M/s Sagar Mines Pvt. Ltd, Katni (M.P.) F.No.18/184/AM-12/EPCG-II	1330000861 dated 25.01.2005 & 1330000432 dated 13.01.2004	The firm has requested to allow Marble slabs as alternate product to fulfill export obligation. The firm has also requested for condonation of block-wise EO and	The Committee **deferred** the case with the direction to call a detailed justification from the firm.

			extension in EOP for two years.	
23.	M/s Meramax Pvt. Ltd F.No.01/36/218/148/AM-11/EPCG-I	0330015155 dated 21.02.2007	Waiver of partial Export Obligation against EPCG Authorization No.0330015155 dated 21.02.2007 due to incident of fire in the factory.	The Committee observed that the firm have not completed the first block of Export Obligation and termed the case as "premature". The firm may submit their request after completion of first block.
24.	M/s Bharat Aluminium Company Limited F.No.01/36/218/145/AM-12/EPCG-I	Not available	Grant of EPCG Licence for Ladle Transport Vehicle and Ladle Transport and Tilting Vehicle	The technical members confirmed that the Ladle Transport Vehicle and Ladle Transport and Tilting Vehicle are Capital Goods and are essentially required for production of export items. The Committee, therefore, decided to allow the firm to import these items under EPCG Scheme subject to the condition that these will be used inside the premises of the factory.
25.	M/s. Nugen Machineries Ltd., Ahmedabad F.No.18/43/AM-12/EPCG-II	2053372 dated 13.12.1996	Extension in export obligation period for three months w.e.f. 01.04.2004 for regularization of EPCG authorization No.2053372 dated 13.12.1996.	The Case was placed before the EPCG Committee in its meeting held on 20.07.2011 wherein it was decided not to take any action in the matter as an appeal against the adjudication order of the Regional Office was pending before the Appellate Authority. The Appellate Authority has informed that the firm have fulfilled the 14% shortfall in the EO within 3 months from the expiry of

				EOP and there is, now, a shortfall of only 0.63%. The Committee, therefore, decided to allow the extension in EOP till June, 2004 and to ignore the shortfall of 0.63% for regularization purpose.
26.	M/s Sanghi Industries Ltd., Ahmadabad. F.No.18/193/AM-12/EPCG-II	0830003744 dated 04.08.2010	Request for allowing 8 years time for submission of installation certificate.	The Committee observed that the firm has requested for allowing it 8 years time for installation of Capital Goods i.e. till the expiry of Export Obligation Period and, therefore, it was decided not to consider the request of the firm as 8 years is too long period for installation.
27.	M/s Shree Ambaji Green Tree Syringe Pvt., Kolkata F.No.18/173/AM-12/EPCG-II	023000330 dated 09.05.2003 023000507 dated 13.02.2004 & 023000592 dated 31.05.2004	Request for condonation of block wise EO and extension in EOP for a period of **five** years.	The Committee decided to allow Extension in EOP for 4 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled export obligation for the first two years of extension and 50% of duty payable in proportion to the unfulfilled export obligation for the subsequent 2 years of extension in terms of provisions contained in Para 5.11 of HBP Vol. I. Similarly, the Committee decided to allow condonation of block-wise export obligation as

				per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block.
28.	M/s. Southern Petrochemical Industries Corporation Limited, Chennai 18/ /AM-11/EPCG-II	3230001154 dated 16.04.2002	Inclusion of 'alternate products' namely alluminium fluoride w.e.f 28.01.2004.	The Committee decided to **defer** the case with a request to call the representative of the firm for Personal Hearing.
29.	M/s Tata Steel Limited, New Delhi 18/ 158/AM-12/EPCG-II	15 licences issued during 2006 & 2007	Request for acceptance of installation certificate from C.E. instead of Jurisdictional Excise Authority against 15 EPCG authorizations.	Mr. Varun Jha, Vice President appeared before the Committee and explained that all the Capital Goods imported under the 15 EPCG Licences have been installed, Commissioned and are operating and it is difficult now to physically verify the same. The Committee allowed acceptance of Installation Certificate from Independent Chartered Engineer subject to confirmation, in writing, from the Managing Director of the firm that all the Capital Goods have been installed, commissioned and operating.
30.	M/s Delta Infralogistics (worldwide) Limited., Mangalore, India F.No.01/36/218/207/AM-12/EPCG-I	Applied for	Clarification whether caterpillar wheel loaders are permitted to import under EPCG for maritime service providers-reg.	The technical members confirmed the essentiality of the Caterpillar Wheel Loader in Mangalore Sea Port for the purpose of loading and unloading of bulk Cargos as the Port is not equipped with Auto Conveyors for loading and unloading of Cargo. However, taking

				into account the decision of not allowing Capital Goods under EPCG Scheme for Ground Handling Services at Airports, the Committee decided to **recommend the case to DG** for a view in this respect. **DG has approved the case.**
31.	M/s Lakshmi Packaging Private Limited F.No.01/36/218/141/AM-12/EPCG-I	3230003988 dated 31.01.2005	Fulfilment of Export Obligation against EPCG Authorization No.3230003988 dated 31.01.2005.	The Committee decided to **defer** the case with a request to examine the case on file and bring before the next EPCG Committee with reference to precedent.
32.	M/s JMT Auto Ltd F.No.01/36/218/206/AM-12/EPCG-I	0230000956 dated 11.04.2005 0230001197 dated 26.10.2005 & 0230005460 dated 30.06.2010	Adjustment of excess export made against EPCG Licence No.0230005460 dated 30.06.2010 for fulfillment of EO against EPCG Licences (0230001197 dated 26.10.2005 and 0230000956 dated 11.04.2005) issued earlier pertaining to different export period.	The Committee decided to defer the case for re-examination.
33.	M/s Appasamy Ocular Devices (P) Ltd., Chennai F.No.01/36/218/217/AM-12/EPCG-I	0430001457 dated 30.12.2003	Condonation for shortfall in block-wise fulfillment of EO	The Committee decided to allow condonation of block-wise export obligation as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block.
34.	M/s Amar Electronics F.No.01/36/218/210/AM-12/EPCG-I	0930000372 dated 01.08.2002	Condonation for shortfall in block-wise fulfillment of EO	The Committee decided to allow condonation of

				block-wise export obligation as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block.

ADDITIONAL ITEMS

1.	M/s Emperor Textiles (P) Ltd F.No.01/36/218/219/AM-12/EPCG-I	3230012531 dated 12.09.2008	Amendment in EPCG Authorization No.3230012531 dated 12.09.2008	The Committee observed that the EPCG Authorization was issued in the name of M/s Karthi Krishna Exports which has wholly been taken over by M/s Emperor Textiles (P) Limited, Tirupur on 01.10.2008 in terms of Board Resolution and MOU dated 30.09.2008. The Committee, therefore, decided to allow for endorsement of Post Takeover particulars on the Authorization subject to the condition that the Capital Goods are installed at original address itself.
2.	M/s Anubhav Fabrics F.No.01/36/218/214/AM-12/EPCG-I	3230014910 dated 18.05.2010	Installation of CGs imported against EPCG License No. 3230014910 dated 18.05.2010	The Committee observed that the firm have shifted the Capital Goods to the units the names of which have been endorsed on IEC, SSI and RCMC of the firm. They have also requested the Regional Office to endorse the name of the factories on the licence. The Committee, therefore, allowed (a) shifting of Capital goods to the Units mentioned in IEC and RCMC (b) inclusion address of new Units (UNIT II, Door No. 32, Chettipalayam, Puliyar CF PO, Karur TK, Karur, UNIT III,

				Door No 157, Goundanpalayam, Pulitur, CF PO, Karur, UNIT IV, Door No. 9/139/2, P. Vengadapuram, Chinnadharapuram, Karur, UNIT V, Door No. 9/12, Thoppukkadu, Guruswamypalayam, Rasipuram Namakkal) on EPCG Authorization and (c) acceptance of installation certificate by Independent Chartered Engineer as the firm is not registered with Central Excise.
3.	M/s Emmbee Forest Products Pvt. Ltd., Kolkata F.No.01/36/218/220/AM-12/EPCG-I	0230000241 dated 15.07.2002 and 0230000287 dated 12.12.2002	a. Condonation for shortfall in block-wise EO, Extension in EO for 4 years and to grant waiver from payment of duty and interest as directed by Kolkata Office in its letter dated 16.09.2011 against EPCG License No. 0230000241 dated 15.07.2002 b. Condonation for shortfall in block-wise EO, Extension in EO for 4 years and to issue instruction to Kolkata Office not to initiate any penal action of recovery proceedings against EPCG License No. 0230000287 dated 12.12.2002	The Committee decided to allow Extension in EOP for 4 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled export obligation for the first two years of extension and 50% of duty payable in proportion to the unfulfilled export obligation for the subsequent 2 years of extension in terms of provisions contained in Para 5.11 of HBP Vol. I. Similarly, the Committee decided to allow condonation of block-wise export obligation as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block.
4.	M/s Kachchh Steel Pvt. Ltd F.No.01/36/218/216/AM-12/EPCG-I	830000509 dated 12.04.2004, 0830000514 dated 16 .04.2004 and 0830000515 dated 16.04.2004	Extension in EOP for 2 years, condation of block-wise EO fulfillment and inclusion of alternate product viz. Cement & Clinker against EPCG Licence No.s 830000509 dated 12.04.2004;	The Committee decided to allow Extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled export obligation in terms of provisions contained in Para 5.11 of HBP Vol. I. Similarly, the

			0830000514 dated 16.04.2004 and 0830000515 dated 16.04.2004-reg.	Committee decided to allow condonation of block-wise export obligation as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block. Further, the Committee observed that the firm has requested to allow inclusion of alternate product viz. Cement and clinker to be exported by M/s Sanghi Industries Ltd. and decided to advise the firm to approach concerned RA in terms of Para 5.5(i) of FTP.
5.	M/s Iskraemeco Regent Limited, Trichy F.No.01/36/218/196/AM-12/EPCG-I	0430000695 dated 15.07.2002	Widening of nexus for adding more products for exports against EPCG Authorization No. 0430000695 dated 15.07.2002 issued to M/s Iskraemeco Regent Limited (Licence issued in the name of M/s Seahorse Industries Limited, Chennai)	The Committee could not deliberate upon the case due to paucity of time and decided to **defer** it for the next meeting.
6.	M/s Frick India Ltd., New Delhi F.No.01/36/218/221/AM-12/EPCG-I	0530141467 dasted 12.07.2006	Acceptance of Installation certificate by an Independent Chartered Engineer for redemption of EPCG Licence no. 0530141467 dated 12.07.2006	The Committee could not deliberate upon the case due to paucity of time and decided to **defer** it for the next meeting.
7.	M/s ANG Automotive Industries Pvt. Ltd F.No.01/36/218/221/AM-12/EPCG-I	0530134306 dated 06.06.2003	Redemption of EPCG Licence No. 0530134306 dated 06.06.2003-Amended nexus Approval-regarding	The Committee could not deliberate upon the case due to paucity of time and decided to **defer** it for the next meeting.
8.	M/s Bharat Silks, Bangalore F.No.18/47/AM-08/EPCG-I	0730009874 dated 25.02.2011 and	Extension in time for installation of	The case was placed before the Committee in the

		0730009969 dated 24.03.2011	Machines imported under EPCG Scheme	last meeting held on 30.01.2012 as well wherein the firm was allowed to submit installation certificate by 31.03.2012. However, this time, the Committee observed that due to unforeseen circumstances such as accident of the foreign technician, the firm has requested for extension in time for three months more and, hence decided to **recommend to DG** for allowing the extension in time for furnishing installation certificate to the concerned Regional Authority by 30.06.2012 subject to the condition that no further extension in the case will be allowed. **DG has approved the case.**
9.	M/s Apollo Zipper India Ltd., Kolkata F.No.01/36/218/224/AM-12/EPCG-I	0230003663 dated 23.09.2008	Extension in stipulated time period for installation of capital goods (bath tubs) imported against EPCG licence No. 0230003663 dated 23.09.2008	The Committee observed from the letter dated 22.03.2012 of RA, Kolkata that the firm have filed a petition in the High Court of Kolkata for eviction of their tenants from the Ground Floor of their Hotel wherein the Capital Goods i.e 'Bath Tubs' are to be installed. The Committee, therefore, decided that submission of installation certificate should be kept in abeyance till the finalization of Court Case.
10.	M/s Apollo Tyres Ltd F.No.01/36/218/209/AM-12/EPCG-I	24 licences issued during 2009 To 2011	Shifting of tyre Moulds Cleared under EPCG Licences from Limda (Baroda) to Oragadam (Chennai) – request for permission by M/s Apollo Tyres Ltd., Gurgaon	The Committee observed that the Capital Goods are to be shifted from Limda Unit (Baroda) to Oragadam (Chennai) unit. However, there is no mention of Oragadam Unit either on IEC or RCMC. Hence, the Committee **deferred** the case.

11.	M/s Caparo Engg. India Pvt. Ltd., Gurgaon F.No.01/36/218/121/AM-12/EPCG- I	0530144944 dagtede 06.11.2007	Condonation of delay in installation of capital goods	The case was placed before EPCG Committee in its last meeting also wherein it was **deferred** as the specific period of delay in installation of Capital Goods was not mentioned. The Committee observed that the firm have not furnished the information regarding the specific period of delay hitherto and, therefore, rejected the case.
12.	M/s Alok Industries Limited., Mumbai F.No.01/36/218/129/AM-12/EPCG-I	0330000813 dated 10.01.2001	Nexus approval in respect of EPCG licence No.0330000813 dated 10.01.2001 issued to M/s Alok Industries Limited, Mumbai	The case was placed before the EPCG Committee in its meeting held on 30.01.1012 wherein it was rejected on the technical grounds. This time, the technical member from the O/o Textiles Commissioner confirmed that (i) the applicant has submitted the revised flow chart containing manufacturing activities for garments and made ups (ii) the applicant have shown the documentary evidence of stitching machines for manufacture of garments and made ups (iii) the applicant will manufacture knitted fabric from circular knitting machine and woven fabric from Airjet looms and from such fabric they wil manufacture made ups and garments (iv) compressors will be used for maintaining air pressure on Airject looms and refrigerated air dryers will be used for maintaining temperature in loom shed. Humidification plant will be used for maintaining humidity in the loom shed and (v)

				both types of warp tying machines will be used for knotting of broken warp. With this, the technical member confirmed that the nexus is clarified and request of the applicant is in order. The Committee, therefore, decided to approve the nexus.
13.	M/s Krishna Filament Ltd., Mumbai F.No.01/36/218/223/AM-12/EPCG-I	p/CG/2134355 dated 08.06.1995	Regularization of EPCG Licence No. P/CG/2134335 dated 08.06.1995	The Committee could not deliberate upon the case in detail due to paucity of time and decided to **defer** it for the next meeting.
14.	M/s Fuso Glass F.No.18/47/AM-08/EPCG-I	430001102 dated 19.05.2003 430001123 dated 26.05.2003 430001238 dated 11.08.2003 430006516 dated 21.08.2008 430007830 dated 11.11.2009 430009026 dated 29.09.2010 430007074 dated 23.01.2009 430006619 dated 09.09.2008 430006721 dated 15.10.2008 430006938 dated 11.12.2008 0430001245 dated 26.05.2003	Request for relaxation under Para 2.5 of FTP for the procedural lapse of mentioning wrong EPCG licence- Nos. on the Bill of Exports and ARE-I by accepting- similar dispensation given to the firm twice in the past by EPCG committee	The Committee could not deliberate upon the case in detail due to paucity of time and decided to **defer** it for the next meeting.
15.	M/s Panchwati Holiday Resorts Limited, Howrah F.No.18/201/AM-12/EPCG-II	0230000054 dated 15.09.2000	Request for condonation of block-wise EO and extension in EOP for a period of 2 years & 3 month	The Committee decided to allow Extension in EOP for 2 years and 3 months on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled export obligation for the first two years of extension and 50% of duty payable in proportion to the unfulfilled export obligation for the subsequent 3

				months of extension in terms of provisions contained in Para 5.11 of HBP Vol. I. Similarly, the Committee decided to allow condonation of block-wise export obligation as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block.
16.	M/s K-Nine Writing Systems Pvt. Ltd. F. No. 01/36/218/193/AM-12/EPCG-I	0330029422 dated 09.05.2009 0330029423 dated 09.05.2009	Addition of Factory address in Condition Sheet attached to EPCG Authorization Nos. 0330029422 dated 09.05.2009 and 0330029423 dated 09.05.2009	The Committee observed that the new address (A/G/01, Sunflower Building, Shivneri Marg, Ambedkar Chowk, Goregaon (East), Mumbai – 400 063) is already mentioned in the IEC/SSI Certificate/Central Excise Registration Certificate of the firm and the request of the firm is to add the subject address in the two EPCG licences. The Committee, therefore, allowed endorsement of the address (A/G/01, Sunflower Building, Shivneri Marg, Ambedkar Chowk, Goregaon (East), Mumbai – 400 063) on the two EPCG Licences subject to the condition that the firm would submit fresh installation certificate also if Capital Goods imported earlier are to be installed at new premises.
17.	M/s Bhagwan Singh Tandon F. No. 01/36/218/**227**/**AM-12**/EPCG.I	0530136826 dated 19.08.2004 0530142649 dated 19.12.2006	Condonation of delay in getting Installation Certificate beyond stipulated period of 6 months against EPCG Authorization No. 0530136826 dated 19/08/2004	The Committee observed that the Central Excise Authorities have issued the Installation Certificate on the basis of the CEC dated 21.09.2004 as per which dates of installation of Capital Goods imported under EPCG Authorizations

			and 0530142649 dated 19.12.2006 issued to M/s Bhagwan Singh Tandon	are 17.09.2004 and 15.01.2007. The Committee, therefore, decided to condone the delay in getting Installation Certificate from the Jurisdictional Central Excise Authorities.
18.	Bengal Chemical and Pharmaceuticals Ltd., Kolkata F. No. 01/36/218/**200/AM-12**/EPCG-I	02300000 dated 28.07.2000	Extension in EOP for 5 years or counting of exports of other product for fulfillment of EO against EPCG Authorization No. 0230000038 dated 28.07.2000 issued to Bengal Chemical and Pharmaceuticals Ltd., Kolkata	The Committee could not deliberate upon the case due to paucity of time and decided to **defer** it for the next meeting.
19.	Unison Hotels Ltd, New Delhi	No.0530143859 dated 11.06.2007; 0530143860 dated 11.06.2007; 0530143858 dated 11.06.2007; 0530148027 dated 19.12.2008 & 0530149544 dated 04.08.2009	Waiver of annual average EO against 5 EPCG authorizations	The Committee could not deliberate upon the case due to paucity of time and decided to **defer** it for the next meeting.
20.	R.J. Knitwear Ltd., Mumbai	No.0330003760 dated 11.06.2003; 0330004001 dated 21.07.2003; 0330004025 dated 04.08.2003; 0330004045 dated 07.08.2003; 0330004189 dated 26.08.2003 & 0330004636 dated 03.11.2003	Reduction in average EO as 'Nil' against 6 EPCG authorizations	The Committee could not deliberate upon the case due to paucity of time and decided to **defer** it for the next meeting.
21.	Bharat Aluminium Company Ltd (Balco)	0530135942 dated 24.03.2004	Condonation of delay in filing for EO extension in terms of para 5.8.3 of HBP Vol.I and condonation of block-wise EO	The Committee decided to allow condonation of block-wise export obligation as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the

				shortfall at the end of each block.
22.	Chhaya Gems, Mumbai	0330001646 dated 04.10.2002; 0330005702 dated 5.5.2004; 0330009309 dated 04.08.2005; 0330010756 dated 06.01.2006	Re-fixation of Average EO due to split in the Partnership firm against the EPCG authorizations	The Committee could not deliberate upon the case due to paucity of time and decided to **defer** it for the next meeting.
23. D	DACS Electrosystems Pvt. Ltd, Pune	03130000590 dated 09.12.2003	Extension in EO period for two years and condonation of bloc-wise EO	The Committee decided to allow Extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled export obligation in terms of provisions contained in Para 5.11 of HBP Vol. I. Similarly, the Committee decided to allow condonation of block-wise export obligation as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block.

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